

Mr. Speaker: Nothing will be recorded until I identify Members (Interruptions).

Shri Kolla Venkiah: Sir, I want to tender my resignation . . . (interruptions)

Mr. Speaker: Would he not resume his seat . . . (Interruptions).

Order, order. He has tendered his resignation. Why is he there now? He is not a member (interruptions) * * *

There is no provision whereby a Member has a right to make a statement when he is going to resign. When a Minister resigns, he can make a statement . . . (Interruption). They can utilise the press for that purpose and not this House. . . . (Interruption)

Shrimati Renu Chakravartty (Barrackpore): When a Minister is permitted, why not a Member?

12.50 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON THE ACCOUNTS OF THE KERALA FINANCIAL CORPORATION

The Minister of Finance (Shri Sachindra Chaudhuri): Sir, I beg to lay on the Table a copy of the Audit Report on the accounts of the Kerala Financial Corporation for the year ended the 31st March, 1965, under sub-section (7) of section 27 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-7462/66].

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT AND CUSTOMS ACT

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): Sir, on behalf of Shri Asoka Mehta, I beg to lay on the Table a copy of the Kerala Prevention of Eviction Act, 1966 (President's Act No. 12 of 1966) published in

Gazette of India dated the 11th November, 1966, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-7463/66]

12.51 hrs.

RESIGNATION BY MEMBERS—
contd.

Mr. Speaker: Having ceased to be a Member he is still in the House; then, he will have to suffer the penalty. He must go out now. . . . (Interruption)

Shri Ranga (Chittoor): He may have tendered his resignation but you have not announced it. . . . (Interruption)

Mr. Speaker: He has declared that intention. As soon as it is announced, that finishes the matter. . . . (Interruption)

श्री कृष्ण चन्द्र कदमाय (देवास) :
भाप सदन में बताइए कि उन्होंने क्या लिखा है

अध्यक्ष महोदय : मैं ने बताया दिया कि उन्होंने इस्तीफा दे दिया है । बस यहीं खत्म हो गयी बात ।

Shrimati Renu Chakravartty: There is one small point which you should consider for the future also. The Minister is allowed to give the reasons for his resignation. A Member, who is also resigning as a last resort, should also be permitted to do that.

Mr. Speaker: If the Minister resigns from his ministership, then he has a right to make a statement.

Shri Hari Vishnu Kamath (Hoshangabad): Its scope should be extended. This rule may be liberally interpreted.

Mr. Speaker: No.

श्री मधु लिमये (मुंबेर) : व्यवस्था का प्रश्न है ।

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order.

***Not Recorded.

Shri Tyagi (Dehra Dun): On a point of order, Sir,

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, जो 6 प्रादमी व्यवस्था के प्रश्न पर खड़े हैं तो कैसे काम चला रहे हैं ? नहीं चलता है तो प्राप ऐडजर्न कर दें । (भयवान)

12.52 hrs.

PAPERS LAID ON THE TABLE—
contd.

**NOTIFICATIONS UNDER CENTRAL EXCISES
AND SALT ACT AND CUSTOMS ACT**
—contd.

Shri Sachindra Chaudhuri: Sir, on behalf of Shri Bali Ram Bhagat, I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Ninety-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 1785 in Gazette of India dated the 26th November, 1966.

(ii) The Customs and Central Excise Duties Export Drawback (General) Hundredth Amendment Rules, 1966, published in Notification No. G.S.R. 1786 in Gazette of India dated the 26th November, 1966.

(iii) The Customs and Central Excise Duties Export Drawback (General) One hundred and first Amendment Rules, 1966, published in Notification No. G.S.R. 1787 in Gazette of India dated the 26th November, 1966.

(iv) The Customs and Central Excise Duties Export Drawback (General) One hundred and second Amendment Rules, 1966, published in Notification

No. G.S.R. 1788 in Gazette of India dated the 26th November, 1966.

(v) The Customs and Central Excise Duties Export Drawback (General) One hundred and third Amendment Rules, 1966, published in Notification No. G.S.R. 1789 in Gazette of India dated the 26th November, 1966.

(vi) The Customs and Central Excise Duties Export Drawback (General) One hundred and fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1784 in Gazette of India dated the 26th November, 1966.

(vii) The Customs and Central Excise Duties Export Drawback (General) One hundred and fifth Amendment Rules, 1966 published in Notification No. G.S.R. 1790 in Gazette of India dated the 26th November, 1966.

(viii) The Customs and Central Excise Duties Export Drawback (General) One hundred and sixth Amendment Rules, 1966, published in Notification No. G.S.R. 1791 in Gazette of India dated the 26th November, 1966.

[Placed in Library. See No. LT-7464/66]

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1792 published in Gazette of India dated the 26th November, 1966.

(ii) G.S.R. 1793 published in Gazette of India dated the 26th November, 1966.

(iii) G.S.R. 1794 published in Gazette of India dated the 26th November, 1966.

[Placed in Library. See No. LT-7465/66]